234

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE WEST DISTRICT, TIS HAZARI COURTS, DELIHI

No. 34966-35053 /Genl./Circulation/West/THC/2025

Dated, Delhi the OS/12/19

Sub.:- Circular No. 164/Rules/DHC dated 01.12.2025 regarding production of the Accused through VC during holidays/Sundays for remand extension proceedings unless and until their presence is required in person for reasons to be recorded in the order.

Forwarded copy of Circular No. 164/Rules/DHC dated 01.12.2025 of Ms. Geetanjli Goel, Ld. OSD (Rules), Hon'ble High Court of Delhi, New Delhi received along with copy of Letter No. F.10 (3814958)/CJ/Legal/PHQ/2025/7684-7686 dated 13.11.2025 of Sh. Kuldeep Singh, Dy. Inspector General (Prisons), Prisons HQs, Tihar, New Delhi and copy of letter dated 11.11.2025 of ACP/ADJ, For Deputy Commissioner of Police, NAV, DAP, New Delhi to Senior Law Officer, Legal Branch, PHQ, Central Jail Tihar, New Delhi in an envelope bearing diary No. 13272 dated 02.12.2025, on the subject cited above, from Hon'ble High Court of Delhi, New Delhi for information and immediate compliance/necessary action to:-

- 1. All the Ld. Judicial Officers of West District, Tis Hazari Courts, Delhi. It is also informed that the above mentioned Circular along with its enclosures can also be downloaded from the Website of Centralized Website of Delhi District Courts or from LAYERS.
- 2. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned dealing Officer/Official to upload the same on Centralized Website of Delhi District Courts as well as on the Website of West District.
 - 3. P.S. to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
 - 4. The R&I Branch, West District, Tis Hazari Courts, Delhi with the request to upload the same on LAYERS.

(Harish Kumar)

District Judge (Commercial Court) – 04/
Officer Incharge General Branch,
West District, Tis Hazari Courts, Delhi

Enclosure: - As above.

HIGH COURT OF DELHI AT NEW DELHI

No. 164 /Rules/DHC

Dated: 01/12/2025

CIRCULAR

It is brought to the notice of this court by the office of the Director General of Prisons that the judicial remand extension of prisoners is conducted through Video Conferencing (VC) across all jails during working days of the court. However, on Sundays and other Govt. holidays, prisoners are produced physically before the Duty Magistrates for their judicial remand extension, as required under section 187 of The Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS, 2023). For this purpose, Nyaik Abhiraksha Vahini of Delhi Police arranges different vehicles and escort staff for court production of prisoners, depending upon their category and gender. It is further informed by the prison authorities that in case the prisoners are produced through VC on Sundays and public holidays, it will save huge expenditure involved in ferrying the prisoners to Courts and will help in proper mobilisation of forces for law-and-order duties. It will also help in mitigating any untoward incident on account of skeleton security staff during this period in the courts. They have further informed that during last 03 months i.e., 01.08.2025 to 31.10.2025, a total of 8979 prisoners were produced physically before the Duty Magistrate for their judicial remand extension. A request is received by this court from the office of the Director General of Prisons that appropriate directions be issued for allowing e-production of prisoners during holidays/Sundays for remand extension proceedings (copy enclosed).

The request of the Director General of Prisons has been considered by Hon'ble the Chief Justice who has been pleased to direct that the Duty Magistrates shall permit production of the accused through VC during holidays/Sundays for remand extension proceedings unless and until their presence is required in person for reasons to be recorded in the order.

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Endst. No. 1260 - 127/Rules/DHC/2025

(مسلمس لا (Geetanjli Goel) OSD (Rules)

Dated 01/12/2025

Copy forwarded for information and necessary action to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.

2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.

3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.

4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.

5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.

6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.

7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.

8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.

9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

- The Principal District & Sessions Judge, North-East District, Karkardooma Courts, 10.
- The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi 11.
- The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
- The Principal Secretary to Hon'ble Lt. Governor, Lt. Governor's Secretariat, Civil Lines, New Delhi-110054
- 14. The Additional Chief Secretary (Home), Home Department, 5th Level, C Wing, Delhi Secretariat, New Delhi-110002
- 15. Office of The Director General of Prisons, Prisons Head Quarter, Near Lajwanti Garden Chowk, Janakpuri, New Delhi

16. Guard File.

Joint Registrar (Rules)

GOVT. OF NCT OF DELHI OFFICE OF THE DIRECTOR GENERAL OF PRISONS PRISON HEADQUARTERS, TIHAR: JANAK PURI: NEW DELHI

F.10 (38/4938)/CJ/Legal/PHQ/2025/7684-7686

Dated: 13/11/2025

To, ·

The Registrar General, Hon'ble High Court of Delhi New Delhi.

Sub:-Physical Court Production of Prisoners before various Trial Courts during Sundays/Govt. holidays.

Sir,

It is to inform that the judicial remand extension of prisoners is conducted through VC across all jails during working days of the court. However, on Sundays and other Govt. holidays. Prisoners are produced physically before the Duty Magistrates for their judicial remand extension as required u/s 187 BNSS.

It is pertinent to mention here that an Apex level meeting took place under Chairmanship of Chief Secretary Delhi on 30.10.2025. In the meeting, it was discussed that many prisoners are produced physically for remand extension during holidays and Sundays for which Nyaik Abhiraksha Vahini, of Delhi Police arranges different vehicles and escort staff for court production of prisoners depending upon their category and gender. The Chief Secretary Delhi was of the view that when remand extension is possible during court working days through VC, then why not it is possible on Sundays and Public holidays. He has therefore directed the Prison Administrations to stop sending prisoners physically to court for the purposes of remand extension proceedings on Sundays and public holidays and to produce them electronically. This will not only help in saving huge expenditure involved in ferrying the prisoners to courts but also help in proper mobilization of forces for law and order duties. It will also help in mitigating any untoward incident on account of skeleton security staff during this day in the courts.

It is also submitted that during last 03 months i.e 01.08.2025 to 31.10.2025 a total of 8979 prisoners were produced physically before the Duty Magistrate for their judicial remand extension. Date wise physical court production of prisoners is attached for kind perusal. This list is comprehensive and inclusive of the court production of all the 16 jails in Delhi.

It is therefore requested to kindly consider issuing appropriate direction to the District Judiciary for allowing e-production of prisoners during holidays / Sundays for remand extension proceedings. This will also help in avoiding intermingling of different category prisoners in the jail vans and judicial lock-ups and saved work force is better utilized in law and order matters.

Yours faithfully

Encl: As above.

KULDEEP'SINGH)

DY. INSPECTOR GENERAL (PRISONS)

Prison HQs: Tihar, New Delhi.

Copy to :-

1. The DCP 3RD Battalion, Vikas Puri, New Delhi.

Copy for information to:

1. The Additional Secretary (L& J), GNCT of Delhi.

2. PS to Additional Chief Secretary (Home), GNCT of Delhi.

(KULDEEP SINGH)

DY. INSPECTOR GENERAL (PRISONS)

Prison HQs: Tihar, New Delhi.

58369

The Senior Law Officer, Legal Branch, PHQ

Central Jail Tihar, New Delhi.

Regarding court wise data of physical production of prisoners on Sunday and public holidays during the period from 01.08.25 to 31.10.25 is as under.

Sir,

Kindly refer to your office letter No. F.No.10 (003800066)/2025-26/PHQ/Legal/7359 dated 04/11/2025, on the subject cited above. The requisite court wise data are as under: -

Lock -Ups	Physical production of prisoners on Sunday 03.08.25 to 26.10.25	Public Holidays	Physical production of prisoners on Second Saturday & Court Holidays i.e., 09.08.25, 13, 29, 30.09.25, & 01, 03, 11, 21, 22, 23, 24.10.25
Tis Hazari Court	150 .	438	. 1501
Patiala House Court	. 87	236	545
Karkardooma Court	206	378	997
Rohini Court	· 150	443	1656
Dwarka Court	62	163	574
Saket Court	14.0	319	927
Rouse Avenue Court	. 0	. ·3	4
Delhi High Court	0	0 ·	0
Total	795	1980	6204
Grand Total	•	189,793	J

Submitted please

Yours faithfully,

Worlder Stris

FOR DY. COMMISSIONER OF POLICE,

NAV, DAP, NEW DELHI

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Special Messenger

The Principal District & Sessions Fielge,
west District,
The Haravi Courts, 13272.

Delli

From: **Delhi High Court**Sher Shah Road,

New Delhi-110003



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